

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.242/MP/2017
Along with IA No. 80/2017**

Subject : Petition for declaring the letter of invocation of Bank Guarantee dated 23.10.2017 and thereafter the encashment of the Bank Guarantee dated 23.02.2010 of an amount of Rs. 56.1 Crores issued by Axis Bank Ltd. as illegal and for return of the said encashed amount along with damages.

Date of Hearing : 30.1.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Aryan M.P. Power Generation Private Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Hemant Singh, Advocate, AMPPGPL
Ms. Ankita Bafna, Advocate, AMPPGPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms Jyoti Prasad, PGCIL
Ms. Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel appearing on behalf of PGCIL requested for two weeks time to file the reply. Request was allowed by the Commission.

2. The Commission directed the respondent to file the reply by 16.2.2018 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 1.3.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 22.3.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**